

State	City	No. of channels
Telangana	Hyderabad	4
	Warangal	1
TOTAL		5
Tripura	Agartala	1
TOTAL		1
Uttar Pradesh	Agra	2
	Aligarh	1
	Allahabad	2
	Bareilly	2
	Gorakhpur	1
	Jhansi	1
	Kanpur	3
	Lucknow	3
TOTAL		18
West Bengal	Asansol	2
	Kolkata	9
	Siliguri	3
TOTAL		14
GRAND TOTAL		243

Autonomy for DD and AIR

302. SHRI PAVAN KUMAR VARMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the manner in which the Ministry is contributing in ensuring the autonomy of Doordarshan (DD) and All India Radio (AIR);

(b) whether there are any specific areas of decision making where DD and AIR seek, or have sought advice or instruction from the Ministry;

(c) whether there are matters relating to personnel or finance of DD and AIR which need the approval or concurrence of the Ministry; and

(d) if so, the nature thereof and whether they influence in any way the functional and policy making autonomy of DD and AIR?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) Prasar Bharati was established as an autonomous corporation on 23.11.1997 under the Prasar Bharati (Broadcasting Corporation of India) Act, 1990. Prasar Bharati has full functional autonomy. The general superintendence, direction and management of Prasar Bharati is vested in the Prasar Bharati Board which exercises all powers and does all acts and things on behalf of the Corporation, as enshrined in the Act.

(b) to (d) In pursuance of the Prasar Bharati Act, 1990, the Government has framed Rules for defining service conditions of the Board Members of Prasar Bharati and its certain accounting matters. Prasar Bharati also seeks approval of the Government while framing Regulations for methods of recruitment and conditions of service of its employees. Ministry releases funds to Prasar Bharati as allocated by Ministry of Finance from time to time. Government Plan and Non-plan grants are the main sources of funding of Prasar Bharati. The Corporation is required to adhere to the guidelines of the Government on financial and personnel matters. As per the Prasar Bharati (Broadcasting Corporation of India) Act, 1990, the Government has given full functional autonomy to Prasar Bharati to run DD and AIR.

Registered channels

303. SHRI P. RAJEEVE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of channels that have been registered under the Ministry; and
- (b) the language-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) and (b) The Ministry of Information and Broadcasting gives permission to Private satellite TV channels for the following:

- (i) Uplinking
- (ii) Downlinking
- (iii) Uplinking and Downlinking

These permissions are given under the Policy Guidelines of Uplinking/Downlinking